

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.409/2002

Wednesday this the 12th day of June, 2002

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. M.Bhaskaran Nair, TTA, Telex
Outdoor, Manjalikulam Road,
Trivandrum.1.
2. C.Asokan, S/o V.Chellappan,
TTA, O/o the SDE (External)
Vellayambalam, Trivandrum.3.Applicants

(By Advocate Ms. Reshma/Mr. MR Rajendran Nair)

v.

1. Union of India, represented by the
Secretary, Government of India,
Ministry of Communications,
New Delhi.
2. The Chief General Manager,
Telecommunications,
BSNL, Kerala Circle,
Trivandrum.
3. The Principal General Manager,
BSNL, Telecom District,
Trivandrum.Respondents

(By Advocate Mr. C. Rajendran, SCGSC)

The application having been heard on 12.6.2002, the
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicants two in number who were appointed in
the category of Technicians in the years 1965 and 1967
respectively successfully completed the training for
appointment as TTAs. Their appointment was delayed.
Ultimately by order dated 11/20-12-96 (Annexure.A5) they
were appointed as TTA with effect from 19.1.95. In the
interregnum TTAs were sent for training for appointment as
JTOs. Applicants not having been appointed ^{for} no fault of
theirs as TTAs lost their chance. They went on making

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representations. Ultimately when a test was held on 30.4.200 the applicants appeared and were successful. Their present grievance is that they are not being sent for the training prior to appointment as JTO, while persons who are junior to them have been sent. Projecting this grievance and requesting that they may be sent for JTO training, applicants made representations. A copy of the representation made by the 1st applicant is Annexure.A7. It is stated that the second applicant has also sent similar representation. These representations have not been considered and disposed of. Under these circumstances the applicants have filed this application jointly for a declaration that they are entitled to be considered as if they appeared for the screening test for training and appointment as JTO held on 29.1.1995 and passed and for a direction to the respondents to consider the applicants for appointment as JTOs as if they have passed the examination on 29.1.95 and also for a direction to the respondents to depute the applicants for training for appointment as JTOs to be proposed to be held in July, 2002.

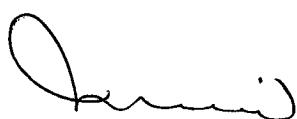
2. When the application came up for hearing, learned counsel of the applicants states that the applicants would be satisfied if a direction is given to the third respondent to consider Annexure.A7 representation and a representation that would be made by the second applicant within a week from today and an appropriate reply given to them. The learned counsel for respondents have no objection in disposing of the application with the above direction.

3. In the light of the above submission of the learned counsel on either side, the application is disposed of permitting the second applicant to make a representation to the third respondent within a week from today and

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directing the third respondent to consider Annexure.A7 representation and the representation that would be made by the second applicant within a week from today and dispose of the same in accordance with law and give them a reasoned order before the training for JTOs proposed to be held in July commences. No costs.

Dated the 12th day of June, 2002



T.N.T. NAYAR
ADMINISTRATIVE MEMBER

(s)



A.V. HARIDASAN
VICE CHAIRMAN

A P P E N D I X

Applicant's Annexures:

1. A-1: True copy of the Order No.E-183/6/94-95/18 dated 23.12.1994 issued by the 3rd respondent.
2. A-2: True copy of the Order No.T.1071/10/69 dated 23.12.94 issued for the Director, RTTC.
3. A-3: True copy of the application submitted by the 1st applicant.
4. A-4: True copy of letter No.ST-7/QE/94/91 dated 11.1.95 issued by the General Manager, Telecom Dist, Trivandrum.
5. A-5: True copy of the Memo No.ST 1034/TTA/Gen. IB/97 dated 11/20-12-96.
6. A-6: True copy of the representation dated 5.5.97 submitted by the 1st applicant to the 2nd respondent.
7. A-7: True copy of the representation dated 9.3.2002 submitted by the 1st applicant to the 3rd respondent.

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14.6.02